

(M)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 04.05.1999

OA 199/99

1. Suresh Chand Tripathi, Permanent Way Inspector, Sikar.
2. Preetam Singh, PWI, Jaipur.
3. Gopal Singh, PWI, Bandikui.
4. Suresh Kumar Srivastava, PWI, Jhunjhunu.
5. Naveen Chand Tiwari, PWI, Alwar.

... Applicants

Versus

1. Union of India through General Manager, Western Railway, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Railway, Jaipur.
3. Amar Nath Verma, PWI, Western Railway, Bandikui.
4. Subhash Chand, PWI, Western Railway, Getor Jagatpura, Jaipur.
5. Shailesh Kumar, PWI, Western Railway, Bandikui, Distt. Dausa.

... Respondents

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.GOPAL SINGH, ADMINISTRATIVE MEMBER

For the Applicants

... Mr.N.K.Gautam

For the Respondents

... —

O R D E R

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Applicants, named above, have filed this application under Section 19 of the Administrative Tribunals Act, 1985 (for short, the Act), praying for quashing the notification dated 13.1.99, at Annexure A-5, as also for a direction to the respondents No.1 and 2 not to revert them on the basis of the aforesaid notification.

2. We have heard the learned counsel for the applicants. Counsel for the applicants has drawn our attention to the notice for demand of justice dated 13.3.99 and has stated that the same has not been decided by respondents No.1 and 2. In the circumstances, the present application is disposed of with a direction to respondent No.2 to treat the notice for demand of justice dated 13.3.99 as a representation within the meaning of Section 20 of the Act and decide the same through a detailed speaking order on merits within a period of four months from the date of receipt of a copy of this order. Let a copy of the OA and the annexures thereto be sent to respondent No.2 alongwith a copy of this order.

4/068-8
(GOPAL SINGH)
ADM. MEMBER

G.K.N.K.
(GOPAL KRISHNA)
VICE CHAIRMAN

VK